HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY THIRD DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 6097 OF 2025

Between:

Basant Kumar Soni, S/o: Shri Ramesh Chandra Soni, aged 46 years, Occ: Advocate, R/o. H. No. 15-2-204, Maharajgunj, Hyderabad - 500 012

...PETITIONER

AND

1. The Union of India, Rep. by Principal Secretary, Ministry of Finance, North Block, Raisina Hill, New Delhi - 110 001
2. Joint Commissioner, (ST), Abids Division, Namapally Station Road. Hyderabad 500 001
3. Shri Hitesh Kumar Jain, s/o. Shri Kanraj Jain, aged about 37 years, Occu:Business R/o. H. No. 5-1-526/A/1, flat No. 201, Jam Bagh, Hyderabad 500 001
4. Shri Praveen Kumar Jain, S/o: Shri Kanraj Jain, aged about 43 years, Occu:Business R/o. H. No.5-1-85, Old Beat Bazaar, Warangal, Telangana State.
5. Smt. Bhavana Devi, w/o Shri Anil Kumar Jain, aged about 40 years, Occ:Housewife R/o. H. No. 5-1-85, Old Beat Bazaar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order(s), or Direction(s), more particularly a Writ of Mandamus, declaring the inaction of the official Respondents in failing to comply with the general directions issued by the Hon'ble Supreme Court in Rajender Kumar Barjatya (2024 INSC 990) as illegal, arbitrary, and in violation of their statutory obligations, pursuant to the representation dated 21 December 2024

submitted by the Petitioner. It is further prayed that this Hon'ble Court may direct the official Respondents to take immediate and appropriate actions to ensure strict compliance with the aforesaid general directions issued by the Hon'ble Supreme Court, thereby addressing the grievances raised in the Petitioners representation dated 21 December 2024, in the interest of justice. IN THE Alternate.

Counsel for the Petitioner: SRI BASANT KUMAR SONI(PARTY-IN-PERSON)

Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR
Dy. SOLICITOR GEN. OF INDIA

Counsel for the Respondent No.2: SPECIAL GP FOR STATE TAX

Counsel for the Respondent Nos.3 to 5:----

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.6097 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Basant Kumar Soni, petitioner/party-in-person, seeks permission of this Court to withdraw the writ petition with liberty to prosecute his representation before the competent authority. A letter dated 21.04.2025 seeking permission of this Court to withdraw the Writ Petition is also filed in the Registry.

2. The prayer is allowed.

3. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

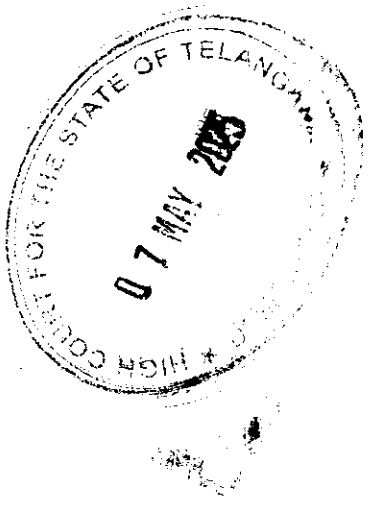
To,

1. One CC to Sri Basant Kumar Soni, Party-in-person[OPUC]
2. One CC to Sri Gadi Praveen Kumar Dy. Solicitor general of India [OPUC]
3. Two CC to The Special GP for State Tax, High Court for the State of Telangana, at Hyderabad[OUT]
4. Two CD Copies

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HIGH COURT

DATED:23/04/2025



ORDER

WP.No.6097 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(7)

kpr

29/4/25